

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-144(PB)/2017

IN THE MATTER OF:

ICICI Bank Limited

.....Petitioner

v.

SR Foils and Tissue Limited

.....Respondent

SECTION : UNDER SECTION 7 of IBC, 2016

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the Petitioner(s) :

ORDER

According to the report the Interim Resolution Professional, Mr. Anil Kohli has been accepted as Resolution Professional and he will continue as such. The report is taken on record and Mr. Anil Kohli is permitted to continue as Resolution Professional and he will discharge his duties according to law and in accordance with the provisions of the Code.

→ Sd →

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

→ Sd →

(S.K. MOHAPATRA)
MEMBER TECHNICAL

26.09.2017

VINEET